

This is a reversal of policy. It has also been pointed out by the Planning Commission. Why can't they re-examine this? Till such time ask him to withhold the order that has been issued. Once it is issued, it becomes a public order. So, ask him to withhold it. You have got the power to do that.

श्री विजय कमार मल्होत्रा (दक्षिण दिल्ली)  
 ये दोनों कांटेडिक्ट्री हुए तो उस पर क्या कार्यवाही होगी, यह तो बता दें।

MR. SPEAKER: The order has already been issued.

SHRI VASANT SATHE: He is laying it on the Table.

MR. SPEAKER: He will examine it.

SHRI VASANT SATHE: It should not be laid on the Table.

MR. SPEAKER: That is a different matter. The order has been issued. That is why it has been brought to our notice. I shall certainly look into the matter.

SHRI VASANT SATHE: It becomes a public document once it is laid on the Table. Ask him to withhold it. Mr. Minister, why can't you agree to that?

MR. SPEAKER: Mr. Zulfiqarulla.

NOTIFICATIONS UNDER CENTRAL EXCISE  
 RULES AND CUSTOMS ACT

THE MINISTER OF STATE IN THE  
 MINISTRY OF FINANCE (SHRI  
 ZULFIQUARULLAH): I beg to lay  
 on the Table:—

(1) A copy each of the Notifications Nos. G.S.R. 248(E) and 249(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1979 regarding extension of concession of excise relief to paper produced from elephant grass and mesta (Kenaf) also, issued under the Central Excise Rules,

1944 together with an explanatory memorandum. [Placed in Library. See No. LT-4351/79].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 241(E) and 242(E) published in Gazette of India dated the 12th April, 1979 re-fresh and chilled pancreas together with an explanatory memorandum.

(ii) G.S.R. 243(E) published in Gazette of India dated the 12th April, 1979 containing amendment to Notification No. 64—Customs dated the 6th March, 1979, together with an explanatory memorandum. [Placed in Library. See No. LT-4352/79].

12.18 hrs.

COMMITTEE ON PAPERS LAID  
 ON THE TABLE

MINUTES

SHRI KANWAR LAL GUPTA (Delhi Sadar): I lay on the Table Minutes of the sittings of the Committee on Papers laid on the Table relating to their Ninth to Fifteenth Reports.

12.19 hrs.

CALLING ATTENTION TO MATTER  
 OF URGENT PUBLIC IMPORTANCE

FAST UNDERTAKEN BY ACHARYA VINOBA  
 BHAVE TO PRESS HIS DEMAND FOR TOTAL  
 BAN ON COW SLAUGHTER IN THE  
 COUNTRY

डा० राजकी सिंह (भागलपुर) : अध्यक्ष महोदय, मैं अविमलकनीय लोक महत्त्व के विम्वन-लिखित विषय की ओर गृह मंत्री का ध्यान-आकषित करता हूँ और उनसे प्रार्थना करता हूँ कि वह इस विषय पर एक वक्तव्य दें ;